

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/35(CHE)/2024
NAME OF THE PETITIONER(S) : Sundaram Fund Services Ltd
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 66 of CA 2013

ORDER

Present: Ld. Counsel Shri. Pawan Jhabakh for the Petitioner.

Heard.

This application has been filed seeking reduction of share capital.

It is stated that entity has no creditors.

Ld. Counsel for the Petitioner is directed to serve copy of the petition on the RD and Income Tax Authorities and file Affidavit of Service.

Petitioner is also directed to effect publication by way of advertisements as provided under Rule 3 (3) of the NCLT Rules, 2016 in an English vernacular newspaper having State-wide circulation, namely Business Standard (English) and Makkal Kural (Tamil).

List the petition for appearance / reply / hearing on **12.06.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)